

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.241 - RST.App/7(AHM)2023
In
CP 51 of 2018

Proceedings under Section 241, 242 & 244 & Co. Act, 2013

IN THE MATTER OF:

Krishak Bharati Cooperative Ltd

.....Applicant

V/s

Guajrat State Energy Generation Ltd & Others

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mr.Shammi Khan, Hon'ble Member(J)

Mr.Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Mihir Thakore, Senior Advocate a. w. Mr. Aalay Shah, Advocate

For the Respondent

:Mr. Saurabh Soparkar, Senior Advocate a. w. Mr. Manoj Hurkat, PCS for R-1
Mr. Abhishek Mehta, advocate for R-4

ORDER

RST.App/7(AHM)2023

Learned Senior Counsel for the Applicant submits that to rectify the defect in the restoration application as well as in the Vakalatnama. A fresh Vakalatnama has been filed on 01.03.2024 vide Inward Diary No. D1878 in which signatures of the Advocate on record is there. Further, an affidavit of the Applicant in support of the application has also been filed separately on the even date vide Inward Diary No.1879.

Learned Counsel appearing for the Respondent No. 1 submits that a copy of the same has not been served. Copy stands supply today in Court through learned PCS for the R-1.

However, learned Sr. Counsel for the Applicant seeks adjournment in this matter to rectify the other defects.

Re-list on 20.06.2024.

Sd/-

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)